

(5)

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

O.A. No. 1862/88

New Delhi this the 2th Day of December, 1993

The Hon'ble Mr. B.N.Dhoundiyal, Member(A)

The Hon'ble Mr. B.S. Hegde, Member(J)

Sh. V.K. Sharma,  
S/o Sh. R.D. Sharma,  
R/o E-68, Anand Niketan,  
New Delhi

.... Applicant

(Sh. S.P. Sharma, counsel)

Versus

1. The Secretary,  
Ministry of Labour,  
Shram Shakti Bhawan,  
New Delhi.

2. The Director, Labour Bureau,  
Chandigarh.

(None for the respondents)

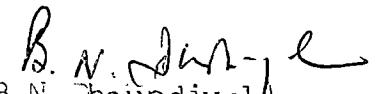
ORDER(ORAL)

(Hon'ble Sh. B.N. Dhoundiyal, Member(A))

Learned counsel for the applicant states  
that all the reliefs prayed for in the O.A. have been  
granted to the applicant and hence O.A. has become  
infructuous. Dismissed as not pressed.

  
(B.S. Hegde)

Member(J)

  
(B.N. Dhoundiyal)

Member(A)